

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**PRINCIPAL BENCH**

**Item No. 1**  
**(IB)-104(PB)/2019**

**IN THE MATTER OF:**

Mr. Hetish Raj Singh & Ors. .... Applicant/petitioner  
v.  
Vardhman Estates & Developers Pvt. Ltd. .... Respondent  
**Under Section 7 of IBC, 2016**

**Order delivered on 15.01.2019**

**Coram:**

**CHIEF JUSTICE (RTD.) M. M. KUMAR**  
**HON'BLE PRESIDENT**

**DR. DEEPTI MUKESH**  
**HON'BLE MEMBER (JUDICIAL)**

**PRESENTS:**

For the Applicant/petitioner: Mr. Hetish Raj Singh, in person.  
For the respondent Mr. Prabhat Kumar, Adv.

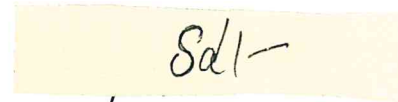
**ORDER**

Notice of the petition.

On our asking, Mr. Prabhat Kumar accepts notice who has been appearing in the cases pertaining to Vardhman Estates Developers Pvt. Ltd. A copy of the complete paper book shall be furnished to him during the course of the day. He seeks and is granted ten days' time to file his vakalatnama and board resolution of corporate debtor along with reply with a copy in advance to the counsel for the petitioner.

List for arguments on 22.01.2019.

  
**(M. M. KUMAR)**  
**PRESIDENT**

  
**(DR. DEEPTI MUKESH)**  
**MEMBER (JUDICIAL)**